

Pay and other Allowances to Primary School Teachers of Cantt. Board, Lebong and Jalapahar

2514. SHRI ANANDA PATHAK: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Primary school Teachers of Cantonment Board Lebong and Jalapahar were not getting the pay and other allowances as per Calcutta Gazette Notification No. 5212-F 1970 under which pay scales of the state Government Primary school teachers are revised;

(b) whether under N.I.T. Award the teachers of Cantonment Boards are entitled to get the same pay and allowances at par with the state Government teachers; and

(c) if so, the action proposed to be taken for granting the pay scale mentioned in Calcutta Gazette ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) to (c). Teaching staff of Cantonment Boards are entitled under the National Industrial Tribunal award, to pay and allowances, at par with state Government teachers. In West Bengal, state Government is not running any primary schools; but primary schools aided by the Government are run by other agencies. It was, therefore, decided that the teaching staff of primary schools run by Cantonment Boards in West Bengal would be given the same pay scales as are admissible to teachers of state-aided primary schools. The Government of West Bengal revised the pay scales of state-aided primary schools teachers with effect from 1-4-1970. These pay scales were sanctioned to teachers of primary schools of Cantonment Boards in West Bengal, but the teachers of primary schools of Cantonment Board Lebong and Jalapahar refused to accept the revised pay scales and insisted that they should be given the

pay scales applicable to Government primary school in Cooch Behar. Director of Primary Education, West Bengal has confirmed that there are no separate Government primary schools in the state and that the primary school teachers of Cooch Behar were employees of the then Maharaja before its merger with West Bengal, and consequently only those teachers who served before merger have been treated as Government servants although they might be working in non-Government aided schools. The teachers of Cantonment Board, Lebong and Jalapahar are, therefore, continuing to draw the pre-April 1970 pay scales and are sanctioned DA from time to time as has been sanctioned by the State Government for those opting for the old scale.

महिता श्रम कानूनों की पुनरीक्षा

2515. श्री राम प्यारे पम्पिका : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने महिला श्रम कानूनों की पुनरीक्षा करने के बारे में निर्णय किया है ;

(ख) यदि हां, तो संभावित परिवर्तनों की मुख्य विशेषताएं क्या हैं; और

(ग) श्रम कानूनों की पुनरीक्षा करने के क्या कारण हैं ?

श्रम मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) (क) जी, नहीं।

(ख) और (ग) . प्रश्न नहीं उठता ।